

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 297/2020

RAJENDRA SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-01-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Surya Kant, AOR
Ms. Priyanka Tyagi, Adv.
Mr. Yogesh Sharma, Adv.

For Respondent(s)

Mr. Ajay Veer Singh, Adv.
Mr. Uday Ram Bokadia, Adv.
Ms. Divya Garg, Adv.
Mr. Sonal Jain, AORMr. Vinay Rajput, Adv.
Mr. Vishnu Shankar Jain, AORUPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents.Two weeks time, as last chance is given to Ld. Counsel for
appellants to file amended cause title to correct father's name of
appellant No.2, as per letter filed by him.

List again on 13.3.2023

S.P.S. LALER
Registrar